1701. DR. T.R. PAARIVENDHAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is true that the Employees’ Provident Fund Organisation (EPFO) has renamed the existing Bhavishya Nidhi Adalat, which was grievance redressal mechanism as ‘Nidhi Aapke Nikat’;
(b) if so, the details thereof;
(c) the purpose/reasons for change the name of ‘Bhavishya Nidhi Adalat’ as ‘Nidhi Aapke Nikat’; and
(d) the total number of employees grievances have been redressed/resolved by ‘Nidhi Aapke Nikat’ as on date, State-wise particularly in Tamil Nadu?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)

(a) to (c): Yes, Sir. Employees’ Provident Fund Organisation (EPFO) has rechristened ‘Bhavishya Nidhi Adalat’ as ‘Nidhi Aapke Nikat’ for the purposes/reasons as under:

(1) Due to its nomenclature of ‘Adalat’ it ran the risk of being perceived as forbidding the poor and underprivileged workers as they may hesitate in approaching such an Adalat with its unsaid connotation of a courtroom atmosphere.

(2) to be more accessible to its different stakeholders.

(3) to shift from pure grievance redressal centred approach as seen in ‘Bhavishya Nidhi Adalat’ to a more broad based and participatory approach in ‘Nidhi Aapke Nikat’.

(4) to bring different stakeholders on a common platform and facilitate exchange of ideas and dissemination of information besides grievance redressal.

(d): The State/UT-wise details of total number of employees grievances redressed/resolved by ‘Nidhi Aapke Nikat’ is at Annexure.

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ANNEXURE REFERRED TO IN REPLY TO PART (d) TO LOK SABHA UNSTARRED QUESTION NO. 1701 DUE FOR REPLY ON 13.02.2023 RAISED BY HON’BLE MP DR. T.R. PAARIVENDHAR REGARDING ‘NIDHI AAPKE NIKAT’.

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